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**CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH**

**PRINCIPAL BENCH, NEW DELHI**

RA No.36/2005 in OA No.2072/2003

New Delhi, this the 16th day of February, 2005

Hon'ble Shri S.K. Naik, Member(A)

Chhatar Pal

Applicant

(Shri P.S.Mehandru, Advocate)

versus

Union of India & Others

Respondents

**ORDER(in circulation)**

A careful perusal of the RA filed by the applicant on 7.2.2005 against the order dated 20.12.2004, by which OA No.2072/2003 was dismissed being devoid of merit for the detailed reasons enumerated therein, reveals that the applicant has attempted to make out a case for review on the same set of facts and grounds which have already been discussed and taken care of by this Tribunal in the aforesaid order. That being the case, I do not find any error apparent on the face of record as alleged by the applicant and accordingly the present RA is dismissed as not maintainable under order 47, Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985.

*S.K.Naik*  
(S.K. Naik)  
Member(A)

/gtv/